Annexure 1

Name of the corporate debtor: Sterne India Private Limited; Date of commencement of CIRP: 22nd April, 2025; List of Creditors as on: 31st August, 2025 List of Financial Creditors

Sr. No.	Name of Creditor	Details of Claims Received		Details of Claims admitted							Amount		Amount in INR	
		Date of receipt	Amount claimed	Amount of claims admitted	Nature of claims	Amt Covered By Security Interest	Amt Covered by Guarantee	Whether related party?	% voting share in CoC	Amount of contingent claims	Amount of any mutual dues, that may be set off	of claims not admitted	Amount of claims under verification	Remarks, if any
1	Axis Trustee Services Limited -Trifecta	12.05.2025	39,30,92,978.00	39,30,92,978.00	NCD	39,30,92,978.00) N.A	No	28.49%	NA	0.00	0.00		The claimant filed a revised claim with the IRP/RP of INR 39,30,92,978 on 19th May, 2025, to cover amounts proposed for assignment of delt. Since the debt assignment was not concluded and the assignee widthere with a claim of 214 May, 2025. RP admitted the revised claim after obtaining relevant documents/confirmations.
2	ICICI Bank Limited	09.05.2025	8,67,99,344.10	8,67,99,344.10	Working Capital facility		N.A	No	6.29%	NA	0.00	0.00		The claim pertains to a Corporate Guarantee extended by the Corporate Debtor in favor of its subsidiary company. The principal and interest components of the claim have been duly admitted based on the documentary evidence furnished.
3	Incred Financial Services Private Limited	12.05.2025	24,23,600.00	19,23,561.00	Sales Discounting		N.A	Ne	0.14%	NA	0.00	0.00	5,00,039.00	The principal claim amount has been admitted. Interest has been calculated by the claimant up to May 7, 2025; however, the same will be considered upon recept of the necessary clarifications and supporting documents from the claimant.
4	Mitcon Credential Trusteeship Services Limited	12.05.2025	5,44,91,748.00	5,44,91,748.00	NCD	5,44,91,748.00) N.A	Ne	3.95%	NA	0.00	0.00	0.00	The principal amount of the claim has been admitted, while the interest component has been partly admitted and remains under verification, based on the documentary records furnished by the claimant.
5	Orbis Trusteeship Services Private Limited -Alteria	19.05.2025	34,73,08,483.00	34,73,08,483.00	NCD	34,73,08,483.00) N.A	Ne	25.17%	NA	0.00	0.00		The claimant filed a revised claim with the IRP/RP of INR 34/73,08,482.77 on 19th May, 2025, to cover amounts proposed for assignment of deltc. Since the debt assignment was not concluded and the assignee withdrew is claim on 21st May, 2025. RP admitted the revised claim after obtaining relevant documents/confirmations.
6	Texterity Private Limited	12.05.2025	27,48,42,925.00	27,48,42,925.00	Supply Chain Finance				19.92%	NA		0.00	0.00	The claim of financial debt has been filed on behalf of multiple individual financial creditors. The principal and interest components of the claim have been admitted based on the documentary evidence farnished.
7	Mizuho Capsave Finance Private Limited Formerly Known as Capsave Finance Private Limited	09.05.2025	22,15,29,601.24	22,15,29,601.24	Vendor and supplier bills discounting	22,15,29,601.24	N.A	Ne	16.05%	NA	0.00	0.00	0.00	The claim of Principal and interest have been admitted as per documentary records furnished.
8	Manish Kumar	08.05.2025	39,18,757.00	0.00	Vendor finance		N.A	Ne	0.00%	NA		39,18,757.00	0.00	The claim has already been included in the claim filed by Texterity Private Limited, and full amount has been admitted. Therefore, the individual claim has not been admitted.
	Total		1.38.44.07.436.34	1.37.99.88.640.34		1.01.64.22.810.24			100%		0.00	39.18.757.00	5.00.039.00	

- Notes:

 1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.

 2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.

 3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collected based on the information available.

 4. The amounts of claims adminded may be partly or fully revised including the estimates of contingenct times a surply to consider appropriate based on additional information warrating such revision.

 5. A creditor shall provide an update on the claims and whether the claims attended to the claims are required to be filled before 20th CIPT in C. 22nd April, 2025.

 6. An Addendam to Form A. Public Amounteement is being made on 20th August, 2025 and the revised claims are required to be filled before 20th before.

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